

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.30/ALD/2024

CORAM:

**1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 11th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

| | |
|----------------------------|--|
| NAME OF THE COMPANY | M/S U.P. COMMUNICATION SERVICES PRIVATE LIMITED |
| UNDER SECTION | 131 OF COMPANIES ACT, 2013 |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Babita Jain, Adv.

: For the Petitioner

Sh. Shivendra Bahadur Singh, CGSC

: For the ROC

ORDER

Ld. Counsel representing the Petitioner is present through VC.

1. Let the notices be issued to the Central Government through RD as well as to the Income Tax Department.
2. Ld. CGSC, Sh. Shivendra Bahadur appears through VC, who accepts notice on behalf of the ROC, and therefore waives service. He seeks two weeks time to file the reply/ report.
3. Let the copy of the petition be supplied to the Ld. CGSC representing the ROC.
4. Reply/report be filed by the concerned authorities within a period of two weeks with advance copy to be supplied to the Ld. Counsel representing the Petitioner.
5. The publications be also made in the newspapers i.e. English newspaper "Business Standard" as well as Hindi newspaper "Dainik Jagaran" giving

-Sd-

-Sd-

the details as required under section 131 of the Companies Act, 2013 read with Rule 77 of NCLT Rules, 2016 by giving clear 14 days notice in the newspapers. A copy of the publication in the newspapers also be placed on the website of the company.

6. Notice be also issued in terms of Rule 77(5) of NCLT Rules 2016 to the auditor of the company for appearance and hearing of petition
7. Let the matter be adjourned for further hearing 8th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

11th July, 2024

Kavya Prakash Srivastava
(Stenographer)